

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1216  
ANSWERED ON:30.11.2012  
TRIBES ADVISORY COUNCIL  
Sainuji Shri Kowase Marotrao

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the details of States where Tribes Advisory Councils have been constituted and the work assigned to them;
- (b) whether some States have not yet constituted Tribes Advisory Councils in their respective States;
- (c) if so, the details thereof and the reaction of the Government thereto; and
- (d) the steps taken or proposed to be taken by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (c) : With regard to the Tribes Advisory Council, the Para 4 (1) of the Fifth Schedule to the Constitution envisages that "There shall be established in each State having Scheduled Areas therein and, if the President so directs, also in any State having Scheduled Tribes but not Scheduled Areas therein. In terms of clause (2) of Para 4 of the Fifth Schedule, it shall be the duty of the Tribes Advisory Council to advise on such matters pertaining to the welfare and advancement of the Scheduled Tribes in the State as may be referred to them by the Governor.

The Tribes Advisory Councils have been constituted in the Scheduled Areas States i.e. Andhra Pradesh, Chhattisgarh, Gujarat, Jharkhand, Himachal Pradesh, Madhya Pradesh, Maharashtra, Odisha and Rajasthan and non Scheduled Areas States of Tamil Nadu and West Bengal. The directions of the Hon'ble President have been conveyed to the State Government of Uttarakhand for constitution of Tribes Advisory Council in the State.

(d) : Does not arise.